

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00179/2018 & 310/00180/2018  
in  
OA/310/01729/2017**

**Dated Monday the 26<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

1. Union of India  
Rep. by the Assistant Director General (GDS)  
Ministry of Communications & I.T.  
Department of Posts  
Dak Bhavan, Sansad Marg  
New Delhi – 110 001.
2. The Superintendent  
RMS “M” Division  
Chennai 600 008.
3. The Inspector of RMS  
Katpadi RMS  
Vellore – 632 007.
4. Sub Record Officer  
RMS “M” Division  
Jolarpettai – 635 851. ....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

Shri. V. Nagarajan  
S/o. Vijayarangam  
Vijalapuram  
Vallipattu Post  
New Town  
Vaniyambadi 635 752.  
(Outsider) ....Respondent / Applicant

By Advocate M/s. R. Malaichamy

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

MA 179/2018 is filed for condonation of delay of 31 days in filing MA 180/2018 for extension of time. Delay is condoned.

2. MA 180/2018 has been filed by the respondents in OA 1729/2017 seeking extension of time for a period of three months from the date of receipt of a copy of this order for implementation of the order of the Tribunal dt. 20.11.2017.

3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.

4. Learned counsel for the OA applicant / MA respondent has no objection to granting three months' extension of time.

5. Since one month has already passed since the MA was filed, the respondents in OA are granted two months to comply the order of this Tribunal.

6. Accordingly, MA 310/00180/2018 for extension of time is disposed of.

**(R. Ramanujam)  
Member(A)  
26.03.2018**

AS